

**DIVISION BENCH**

**ITEM NO.4**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA (CAA) No.17/ALD/2024  
(First Motion)**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 2<sup>nd</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>TIWARI SHEET GRAH PRIVATE LIMITED WITH TIWARI COLD STORAGE PRIVATE LIMITED</b>
<b>UNDER SECTION</b>	<b>230/232 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Anuj Kumar with *: For the Applicant Companies*  
Sh. Ramesh Chandra Sharma, Advs.

**ORDER**

Ld. Counsel representing the Applicant Companies is present physically.

- 1.** After arguing for some time, the Ld. Counsel representing the Applicant Companies seeks to withdraw the present petition with liberty to file with better particulars and proper filing format.
- 2.** In view of the statement made by the Ld. Counsel representing the Applicant Companies, the present petition is dismissed as withdrawn with liberty as above.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**2<sup>nd</sup> May, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*